

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:602

ANSWERED ON:09.12.2013

CHILD LABOURERS

Mahato Shri Narahari; Tirkey Shri Manohar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the child labourers are constantly being exploited in various States of the country including National Capital Territory of Delhi;
- (b) if so, the number of child labourers freed in various parts of the country including Delhi and National Capital Region during the last two years and the current year;
- (c) the names of the places where these child labourers have been rehabilitated;
- (d) the details of rehabilitation process that the Government had initiated on the rescued children;
- (e) the amount spent by the Government every year on rehabilitation of the child labourers along with the source of fund and the manner in which rehabilitation is done; and
- (f) whether the Government has any centralised system to report about child labourers by the general public and if so the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 602 FOR ANSWER ON 9.12.2013 REGARDING CHILD LABOURERS BY SHRI NARAHARI MAHATO AND SHRI MANOHAR TIRKEY.

(a) to (d) Yes, Child Labour is an area of great concern and the Government is following a multi-pronged strategy to tackle the problem of child labour. It comprises of statutory and legislative measures, rescue and rehabilitation, universal primary education alongwith social protection, poverty alleviation and employment generation. The National Policy on Child Labour announced in August 1987, addresses the complex issue of Child Labour in a comprehensive and focused manner. The three major elements of this Policy are :

- i) legal action plan
- ii) focus on general development programmes for the benefit of the families of Child Labour; and
- iii) project-based action in areas of high concentration of Child Labour.

It was in this context, that the National Child Labour Project (NCLP) was initiated.

Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, mid day meal, stipend and health care facilities before being mainstreamed into formal education system. The districts where NCLP Schools are approved in various States is given at Annexure-I. The number of children rehabilitated by mainstreaming them under the NCLP Scheme is given below:

Year	No. of Children mainstreamed
2011-12	125716
2012-13	72976
2013-14	23922

(Upto 30.11.2013)

(e) As the Projects have been taken up in the Central Sector, the entire funding is done by the Central Government (Ministry of Labour & Employment). The amount spent by the Government under the NCLP Scheme for the last three years is as under:

Year	Amount (Rs. in Crores)
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2010-11	96.69
2011-12	146.12
2012-13	128.11

(f) No, there is no centralized system in the Ministry of Labour & Employment to report about child labour. The enforcement of the Child Labour (Prohibition & Regulation) Act, 1986 is primarily entrusted to the respective State Governments, except in an establishment under the control of the Central Government or a railway administration or a major port or a mine or oilfield.